NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 1586/(MAH)/2017

CORAM:

Present: SHRI M.K. SHRAWAT

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.01.2018

NAME OF THE PARTIES:

S. N. Plumbing Pvt. Ltd. V/s. Lavasa Corporation Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No. NAME DESIGNATION SIGNATURE Kaustan Talukdow - coursel and Ruturay . V. Bankar For 20 Reportents (Lex legal and Parstness) Resolution 20 CA: Sonjoy Ruig 28-K. R-20 Professional Proferinal CA Rogivier. Agazual R. K. Agarwol Represtative of Profemioul CA. Vivek Chivaniya 20 Profe sestonel Ruprescriptive of Projesesonal CS. Komal Jain Professional Representative

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ORDER C.P. No. 1586/I&BC/NCLT/MB/MAH/2017

- 1. The Learned Representatives of both the sides are present.
- From the side of the Financial Creditor he has stated that Notice of demand was served on the Respondent/debtor on 17.10.2017 and thereafter the Petition was served on 10.11.2017. However, so far no Reply has been filed by the Respondent/debtor.
- 3. The Bench has raised an objection whether the Respondent can be allowed to file Reply when 10 days time granted under section 8 of the Insolvency Code has already been lapsed. The Respondent to answer this querry whether the Reply is admissible after lapse of 10 days time on the next date of hearing.
- 4. Matter is adjourned to **01.02.2018**.

Sd/-

Bhaskara Pantula Mohan Member (Judicial) 15.01.2018 ah

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Sd/- ---

M.K. Shrawat Member (Judicial)